

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Dated : This the 03rd day of February 2003.

original Application no. 966 of 1996.

Hon'ble Mr. Justice RRK Trivedi, Vice-Chairman
Hon'ble Maj Gen KK Srivastava, Member (A).

Capt. Arvind Viswanathan,
S/o A. Vishwanathan,
R/o 147, Azadpura, Lalitpur (UP).

... Applicant

By Adv : Sri MP Gupta

Versus

1. The Union of India through the Secretary,
Ministry of Human Resource Development
(Department of Culture),
Govt of India,
NEW DELHI.
2. The Director General, Archaeological Survey of India,
Govt. of India, Janpath,
NEW DELHI.

... Respondents

By Adv : Sri A Sthalekar

O R D E R

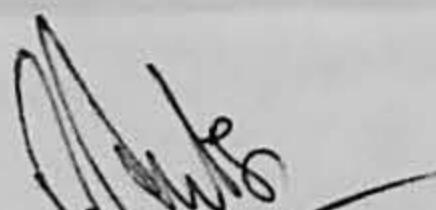
Hon'ble Mr. Justice RRK Trivedi, VC.

By this OA, filed under section 19 of the A.T. Act, 1985, the applicant has challenged the order dated 20.1.1993 by which the applicant was put ^{under} suspension and has also prayed for a direction to the respondents to pay subsistence allowance including arrears. It has been further prayed that the respondents may be directed to conclude the inquiry pending against the applicant.

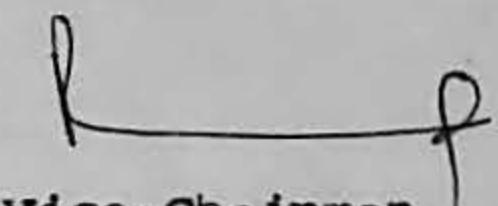
2. Learned counsel for the respondents has submitted that the order of suspension dated 20.1.1993 has already been revoked by order dated 10.3.1998 passed by Director General, Archaeological Survey of India. Copy of which has been filed alongwith suppl. affidavit in contempt application. The applicant has also been paid arrears of subsistence allowance.

3. Alongwith suppl affidavit filed in this OA copy of the enquiry report dated 8.8.2002 has also been filed as annexure 1, which shows that the inquiry has been concluded.

4. In the circumstances, this OA has been rendered infructuous and the same is dismissed accordingly with no order as to costs.



Member (A)



Vice-Chairman

/pc/